

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 7/RP/2023  
in  
Petition No. 157/GT/2020**

Subject : Petition for review of order dated 20.9.2022 in Petition No. 157/GT/2020 pertaining to truing up of tariff of APCPL Jhajjar (1500 MW) for the period 2014-19.

Petitioner : Aravalli Power Company Private Limited

Respondents : Haryana Power Purchase Centre and 3 others

Date of Hearing : **31.5.2023**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, APCPL  
Ms. Archita, Advocate, APCPL

**Record of Proceedings**

The matter was listed for hearing on 30.5.2023, but could not be taken up due to paucity of time. Accordingly, the review petition was listed for hearing today.

2. During the hearing, the learned counsel for the Review Petitioner has made oral submissions. It is submitted that the impugned order 20.09.2022 is required to be reviewed for the error apparent on the following counts:-

(a) calculation of weighted average of coal 'as received GCV' after adjusting the total moisture; and

(b) exclusion of inter-unit transfer.

3. The Commission, after hearing the learned counsel for the Review Petitioner, ordered as under:

(a) Admit. Issue notice

(b) The Review Petitioner to serve the copy of the Review Petition to the Respondents. The Respondents may file their replies on or before **7.7.2023**, after serving copy to the Review Petitioner, who may file its rejoinder, if any, till **17.7.2023**. Pleadings to be completed by the parties within the due dates mentioned.



4. Review Petition be listed for hearing on **28.7.2023**.

**By order of the Commission**

Sd/-  
(B. Sreekumar)  
Joint Chief (Law)

